

STAMP  
20.00

IN THE HIGH COURT OF JUDICATURE  
**AT PATNA**  
VAKALATNAMA FOR

No.

of

202

Appellant  
Petitioner

Versus

Respondent  
Opposite Party

**Know all men by those Presents by this Vakalatnama  
I/We**

Do here by  
Appoint the advocates noted below in the margin or any of  
them as my/our lawful Advocate in the above mentioned case  
for appearing, conduction and arguing the same  
or depositing or withdrawing any money in connection there  
with or putting in papers petition, etc on my/our behalf or fill-  
ing or taking back any document or with drawing suit, appeal  
or application with permission to institute fresh suit etc and  
make compromise and for referring the case for arbitration and  
for doing acts that be necessary to be done in connection  
with said acts, I/we, further say that any act done by my/our  
said Advocate or any of them after accepting this  
Vakalatnama shall be considered or my / our true lawful act  
and shall be binding or me/us

Mr.

Mr.

Mr.

Mr.

Mr.

**To the above effect I/we execute this Vakalatnama**

Dated

of

202